

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Weekly Hearing Schedule for the month of May, 2019 ( 27.5.2019 to 31.5.2019)**

<b>Date, Day &amp; Time</b>	<b>S. No.</b>	<b>Petition No.</b>	<b>Petitioner</b>	<b>Subject in Brief</b>
<b>28.5.2019 Tuesday At 10.30 A.M. Miscellaneous Petitions</b>	1.	Diary No.1552 in OP.No.12/2008	GVKIL	Petition under Section 86 (1) (f) read with Section 158 of the Electricity Act, 2003 for adjudication of the disputes between the parties or alternatively for reference of the disputes to arbitration along with amended and restated Power Purchase Agreement dated 19.4.1996 .
	2.	Diary No.1553 in OP.No.19/2009	APTRANS CO	Petition filed under Section 86 of the Electricity Act, read with Regulation 8 and 9 of A.P. Electricity Regulatory Commission Regulations, seeking calculation of interest on working capital for computation of fixed charges, limiting the working capital amount to the actual borrowings or the current tariff year 20-6-2003 to 19-6-2004 and for previous tariff years for 216 MW Jegurupadu gas based power project of M/s. GVK Industries Limited.
	3.	Diary No.1554 in OP.No.70/2012	APDISCO MS	Petition for proposed amendments of MIs GMR Vemagiri Power Generation Limited as per the APERC orders dated: 5-12-2009 to the amended Agreement to the Power Purchase Agreement dated 2-5-2007 and 18-6-2003 and request for consent. filed along with annexures and order passed by APERC dated: 30-12-2006 in O.P.No. 19 of 2006.
	4.	Diary No.1555 in OP.No.71/2012	GMRVPGL	Petition under Section 86( 1) (b) of the Electricity Act, 2003 seeking consent of the Commission.
	5.	Diary No.1556 in OP.No.72/2012	GMRVPGL	Petition under Section 86 (1) (f) of the Electricity Act, 2003 for a direction to the respondents to pay additional fixed charges of Rs.0.439 Ps KWH for the balance period of the PPA.
	6.	Diary No.1557 in OP.No.23/2013	GVKIL	Petition under Section 86(1) (f) of the Electricity Act, 2003 for recover of several amounts due to it under various provisions of the PPA.
	7.	Diary No.1558 in OP.No.24/2013	GVKIL	Petition under Section 86 (1) (f) of the Electricity Act, 2003 for adjudication of disutes between the parties and also filed interlocutory application for interim orders .
	8.	Diary No.1559 in OP.No.58/2013	GMRVPGL	Petition under Section 86(1) (f) of the Electricity Act, 2003 read with Regulations 8(1) and 55(1) of the A.P. Electricity Regulatory Commission (Business Rules of the Commission) Regulations 1999 for adjudication of disputes under the Power Purchase Agreement dated 31~3-1997 as amended on 18-6-2003 and 2-5-2007 (Declaration that respondents are liable to refund the capacity charges deducted from monthly invoices of the petitioner from 9.10. 2012 onwards amounting to Rs. 121.62 Crs and for award of interest till payment) and also filed an application under Section 94 (2) of the Electricity Act, 2003 r/w Clause 55 of the APERC Business Regulations, 1999.
	9.	Diary No.1560 in OP.No.1/2014	CPDCAPL	Petition filed under Section 86(1) (b) of Electricity Act, 2003 to delete the clause reflecting alternate fuel in the definition of the "Fuel" in the PPA .
	10.	Diary No.1561 in OP.No.2/2014	APDISCO M	Petition under Section 86(1) (b) (f) of Electricity Act, 2003 to delete the clause reflecting alternate fuel in the definition of the Fuel" in the PPA entered between the parties .
	11.	Diary No.1562 in OP.No. 13/2014	KSKMPCL	Petition under Section 86(1) (f) of the Electricity Act, 2003 for adjudication of disputes arising under the Power Purchase Agreement dated 31-7-2012 between the Petitioner and the Respondents relating to claim of respondents towards liquidated damages of Rs. 23.60 Crs under Article 4.8 of the PPA .
	12.	Diary No.1563 in OP.No.14/2014	APDISCO M	Petition under Section 86(1) of the Electricity Act, 2003 for directions on illegal claim of Rs. 66.31 Crs towards the transmission charges for the period 16th June, 2013 to 13st August, 2013 and capacity charges for the period 16th June, 2013 to 26th July, 2013 including late surcharge fee by illegal invoking Letter of Credit by KSK Mahanadi Power Company Ltd., for the period without supplying power to petitioners.
	13.	Diary No.1564 in OP.No.34/2014	GVKI	Petition under Section 86 (1) (f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and Respondents.
	14.	Diary No.1565 in OP.No.12/2016	APEPDCL	Petition under Section 86 (1) (f) of the Electricity Act, 2003 claiming due amount from the Respondent.
	15.	Diary No.1566 in OP.No.9/2013	GVKIL	Petition under Section 86 (1) of the Electricity Act,2003 for adjudication of disputes under the PPA dt.18.6.2003 and interlocutory application.

	16.	Diary No.1567 in OP.No.8/2013 alongwith I.A.No.1/2013	GVKGPL	Petition under Section 86(1) (f) of the Electricity Act, 2003, seeking declaration that the Petitioner is required to be compensated for capacity charges, transportation charges and imbalance charges and also filed interlocutory application .
	17.	Diary No.1568 in OP.No.12/2013	GMRVPGL	Petition under Section 86 (1) (f) of the Electricity Act,2003 in relation to reimbursement of minimum fuel off-take charges and other fuel transportation charges .
	18.	Diary No.1569 in OP.No.40/2014 alongwith I.A.No.25/2015	BACL	Petition under Section 86(1) (f) of the Electricity Act, 2003 for recovery of compensation deducted from BALCO purportedly towards non-supply of power .
	19.	Diary No.1570 in OP.No.12/2014	RIL	Petition under Section 86 (1) (f) of the Electricity Act, 2003 and APERC (Business Rules) Regulations, 1999 seeking declaration that HSD is an alternative Fuel in terms of Article 1.1.27 of the PPA and refund the unauthorized deductions of Rs.96,68,92, 198/- made by the Respondents from the bills payable to the Petitioner and also filed Interlocutory Application u/s 94 (2) of the Electricity Act, 2003 and APERC (Conduct of Business) Regulations, 1999 for restraining the respondents from deducting the capacity charges.
	20.	Diary No.1571 in OP.No.79/2012	RIL	Petition under Section 86(1) (f) of the Electricity Act, 2003 read with Regulation 2 of APERC (Conduct of Business) Regulation, 1999 as amended from time to time as regards the unauthorized deductions made by the respondents from the bills payable to the petitioner seeking to restrain the DISCOMs from deducting from the monthly bill amounts towards discount on deemed generation.
	21.	Diary No.1572 in OP.No.6/2017	APSPDCL	Petition under Section 86 (1) (f) of the Electricity Act,2003 to direct the respondent No.1 to pay the energy consumed by them towards auxiliary consumption to their 220 MW project at Samalkot, East Godavari District at HT – 1 scheduled tariff.
	22.	17/MP/2019	APRNL	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter alia seeking compensation on account of occurrence of 'Change in Law' events relating to Power Purchase Agreements dated 18.12.2013 and 19.12.2013 entered into between the Petitioner and the Respondents
	23.	327/MP/2018 alongwith I.A.No.87/2018	DIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for claiming compensation on account of occurrence of 'Change in Law' events as per Article 10.1.1 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 read with Addendum No. 1 dated 20.12.2013 entered into between Dhariwal Infrastructure Limited and Tamil Nadu Generation and Distribution Corporation Limited thereby resulting into additional recurring/non-recurring expenditure by Dhariwal Infrastructure Limited for supply of 100 MW Contracted Capacity from Unit 2 of its 2 x 300 MW Coal based thermal generating station located at Tadali, Chandrapur in the State of Maharashtra to Tamil Nadu Generation and Distribution Corporation Limited( Interlocutory application for claiming compensation on account of occurrence of 'Change in Law' events)
	24.	393/MP/2018	JSW	Petition under Section 79(1)(f) of the Electricity Act, 2003 to establish the payment security mechanism in favour of the Petitioner.
	25.	287/MP/2018	PUSL	Petition seeking grant of trading licence to operate a power exchange in term of the CERC (Power Market) Regulations 2010, as amended from time to time.
30.5.2019 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	75/MP/2019	Azur43	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and Solar Energy Corporation of India Limited dated 31.10.2018 seeking relief on account of a 'Change in Law' viz. the Notification Nos. 24 and 27 of 2018- Central Tax (Rate) and 25 and 28 of 2018 ? Integrated Tax (Rate) dated 31.12.2018 issued by the Ministry of Finance, Government of India, inter alia effectively amending the Goods and Services Tax rates relating to setting up of solar power projects, resulting in additional non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner with effect from 01.01.2019( <i>On admission</i> )
	2.	76/MP/2019	RVPNL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 for the recovery of dues from the respondent (Punjab State Power Corporation Limited)( <i>On admission</i> )
	3.	83/MP/2019	MSEDCL	Petition under Section 19 of the Electricity Act, 2003 seeking revocation of trading licenses for breach of contractual obligation by allowing the source generator to sell the power in exchanges instead of supplying to MSEDCL, as per contract/LOI ( <i>On admission</i> )

4.	93/MP/2019	NTPC	Petition under Section 79 (1)(c) and (f) of the Electricity Act, 2003 for resolution of disputes regarding payment of transmission charges for the Gadawara ATS( <i>On admission</i> )
5.	94/MP/2019	DVC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 14 (3) (ii) and Regulation 8 (3) (ii) of the CERC (Terms and Condition of Tariff) Regulations, 2014 for approval of Expenditure on installation of various Emission control systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015 ( <i>On admission</i> )
6.	114/MP/2019	GMRWEL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Power Purchase Agreement dated 27.11.2013 executed between the Petitioners and the Respondent ( <i>On admission</i> )
7.	115/MP/2019	GMRKEL	Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for recovery of dues owed by GRIDCO to GMR Kamalanga Energy Limited under Revised Power Purchase Agreement dated 04.01.2011( <i>On admission</i> )
8.	184/MP/2018	APMPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 5.2.2015 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.
9.	185/MP/2018	ASP	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.3.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.
10.	188/MP/2018	ASP	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Vidyut Vyapar Nigam Limited dated 25.1.2012 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.
11.	190/MP/2018	AGPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.3.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.
12.	191/MP/2018	ACEPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.03.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.
13.	153/MP/2018	MSETCL	Petition under Section 79 to adjudicate dispute between the Petitioner and the Respondent as per BPT Agreement dated 6.9.2011.
14.	154/MP/2018	MSETCL	Petition under Section 79 to adjudicate dispute between Petitioner and Respondent in accordance to BPT Agreement dated 21.11.2011

	15.	180/MP/2018	SEL	Petition under Section 79(1)(f) of the Electricity Act, 2003 (b) Clause 3.11 read with Clause 4.5 of the MNRE Guidelines for implementation of Scheme for selection of 3000 MW Grid Connected Solar PV Power Projects under Phase-II, Batch-II, Tranch-I for State Specific Bundling Scheme read with (c) Article 11 (Force Majeure) and Article 16.3 (Dispute Resolution) of the Power Purchase Agreements dated 2.8.2016 executed between Solar Power Developers of Suzlon Energy Limited being (i) Aalok Solarfarms Limited (ii) Abha Solarfarms Limited (iii) Shreyas Solarfarms Limited and (iv) Heramba Renewables Limited with NTPC Limited .
	16.	183/MP/2018	MCCPL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking extension of Scheduled Delivery Date on account of force majeure events falling within the scope of the Power Purchase Agreement dated 1.11.2013 (PTC-PPA) executed between the Petitioner and the Respondent No. 5 and as per the terms of the back to back Power Purchase Agreement executed by PTC with Jaipur Vidyut Vitran Nigam Limited (JVVNL Ajmer Vidyut Vitran Nigam Limited (AVVNL), Jodhpur Vidyut Vitran Nigam Limited (JVVNL) [hereinafter referred to as the Procurer PPA] dated 1.11.2013.
	17.	186/MP/2018	KSKMPL	Petition under Section 79 (1)(b) and 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for issuing directions to the Respondents to refund the amounts deducted on various heads contrary against the terms and conditions of the Power Purchase Agreement dated 31.7.2012 between the Petitioner and Respondent.
	18.	202/MP/2018	LAPL	Petition under sections 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, inter-alia, seeking setting aside of communication dated 27.6.2018 issued by Respondent No. 1
	19.	7/MP/2019	SESPL	Petition under Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 and the detailed procedure 2018 for directing PGCIL to inter-alia grant revised LTA to the Petitioner.
30.5.2019 Thursday At 3.00 P.M. Review Petitions Coram: 1. Chairperson 2.Member(MKI)	20	3/RP/2019	PGCIL	Petition for review of order dated 6.11.2018 in Petition No. 205/TT/2017
	21.	20/RP/2018 alongwith I.A.Nos.46,48and 49/2019	PGCIL	Petition for review of order dated 22.2.2018 in Petition No.13/TT/2017. (Interlocutory applications for impleadment of the parties in the present Petition moved by TRN Energy, MB Power and Maruti Clean)

(T.D. Pant)  
Dy. Chief (Legal)  
28.5.2019